

DRAFT MINUTES OF THE MEETING No. 20/09 HELD ON 13.8.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

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The 20/09 meeting of Advance Licensing Committee was held on 13.8.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No. A-83 NC No.20/09 Dated 13.8.08	M/s. Johnson Matthey Chemicals (I) Pvt. Ltd. Mumbai F.N. 01/83/162/256 / AM09/DES-IV RLA F.No. 03/94/40/181 /AM09
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.III dated 19.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Nickel Catalyst containing Ni-23.0 +/-1% and Hydrogenated Palm Stearin 60 +/- 2%.	1 kg.	(i) Nickel Metal/Nickel Sulfate / spent Nickelcatalyst (100% Nickel basis)	0.236 Kg
		(ii.) Hydrogenated Palm Stearin	0.638 Kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No. C-11 NC No.20/09 Dated 13.8.08	M/s. Piramal Glass Ltd, Mumbai F.N. 01/83/162/859 / AM09/DES-IV RLA F.No. 03/84/76/97 /AM07
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The Committee considered the case as per agenda. The firm has also sent a representation dated 23/7/2008 addressed to Commerce Secretary which was also considered and discussed in the meeting. It was noted that the norms at A-3016 allows 8 inputs. Out of these, Item No.7 “former relevant to the export product” was deleted by Public Notice No.23/2004-09 dated

11/11/2004 which, upon the representation of exporters was restored under P.N.No.55 dated 19/9/2005 w.e.f. the date of its deletions i.e. dated 11.11.2004. However, an additional condition was included in the foot-note at (iii) i.e. "For the shipments made from the date of this Public Notice, the exporter will declare the quantity of each individual Former in the export documents". The firm has represented that they have difficulty in declaring the quantity of individual formers due to the magnitude of operations and difficulties being faced to name the formers and quantity used for each batch by segregating from the local sale and those which goes for exports. The firm has also enclosed a copy of technical literature etc. The firm has also produced certificate from Central Excise stating that inorganic oxides are used as glass formers, as per SION A-3016 of Chemical & Allied products for home consumption as well as for exports. The firm has also stated that formers are non-sensitive items which is not appearing under Para 4.55.3 of HBP.

The Committee noted the problems faced by them in regard to the condition imposed by Note No. (iii) below SION A 3016. The matter was also considered by Technical Authority viz. DIPP and they have forwarded their written comments vide their U.O. No. 7/191/2008-TSW dated 12.8.2008 recommending change in the foot-note of the above SION as under:

- (i) Item No.4 i.e. Selenium shall be allowed only if glass bottle and / or Pressed Tumbler/ Bottle to be exported is of Yellowish pink colour.
- (ii) Under the import item at S.No.7 i.e. Formers – the quantity of Borax/Boric Acid should not exceed 0.10 Kg under the overall quantity of Formers allowed.

It is observed that note at (i) above already exists as a Note below SION A 3016. The technical authorities have not recommended continuance of Note No. (iii) and the firm has also represented that this condition is difficult to comply with. Also there was no restriction in import of different formers which are non-sensitive items since beginning and the condition was imposed by Public Notice No.55 dated 19.9.2005. Taking into consideration, the written comments No. 7/191/2008-TSW dated 12.8.2008 from DIPP and the representation of the firm, the Committee recommended that following amendments may be made in SION A-3016.

- (i) Note No.(iii) below SION A-3016 inserted by P.N.No.55 dated 19/9/2005 is deleted ab initio
- (ii) Note No.(iv) be added from the date of present Public Notice as under:-

Note No.(iv) - Under the import item at S.No.7 i.e. Formers – the quantity of Borax/Boric Acid should not exceed 0.10 Kg under the overall quantity of Formers allowed.

Case No. D-2 NC No.20/09 Dated 13.8.08	M/s. Modern Insulators Ltd, Mumbai F.N. 01/83/162/593 / AM08/DES- 03/84/76/97 /AM07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks and also decided to link of representation/ data of M/s Aditya Birla Insulators and M/s W.S. Industries (I) Ltd,. Accordingly the case may be re-listed on 27.8.2008

Case No. M-218 NC No.20/09 Dated 13.8.08	M/s. Dynamic Industries Ltd, Ahmedabad F.N. 01/82/50/1102 / AM06/DES-IV RLA F.No. 08/80/40/178 /AM06 Lic.No.0810052691 dated 16/12/2005
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The Committee considered the case as per agenda. The representative of C&PC(Ch.div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that licence was issued on 16/12/2005 and NC decision was taken on 9/8/2006. The Committee decided to ask the firm to give details of shipping bills with date whether export was made before norms committee decision. Accordingly the case may be re-listed on 10/9/2008.

Case No. M-219 NC No.20/09 Dated 13.8.08	M/s. Thomson Press India Ltd, New Delhi F.N. 01/83/50/645 / AM08/DES-IV RLA F.No. 05/24/40/242 /AM08 Lic No. 0510205700 dated 3/7/2007
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The Committee considered the case as per agenda and noted the case has already been approved as per SION A-1569. The firm has represented vide letter dated 18/6/2008 against the decision of the NC Meeting No.4/83 ALC-I/2008 dated

23/4/2008. The represented has been considered in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 13.8.2008 and decided to allow item of import as under instead of Printing paper coated/ uncoated mentioned at S.No.1 :-

Item of Import	Qty
White Telephone Directory Paper	36 GSM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-220 NC No.20/09 Dated 13.8.08	M/s. J.S. Chemicals Ltd, Bharuch F.N. 01/83/50/1005 / AM08/DES-IV RLA F.No. 52/24/40/0009 /AM08 Lic No.5210021985 dated 21/8/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008

Case No. M-221 NC No.20/09 Dated 13.8.08	M/s. VIC Industries, Goa F.N. 01/83/50/616 / AM08/DES-IV RLA F.No. 17/24/40/36 /AM08 Lic No.1710001683 dated 28/6/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008

Case No. M-222 NC No.20/09 Dated 13.8.08	M/s. Somu Organo-Chem (P) Ltd, Bangalore F.N. 01/81/50/303 / AM08/DES-IV RLA F.No. 07/24/40/426 /AM08 Lic No.0710053249 dated 10/9 /2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo as no justification of technical literature is given by the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M-223 NC No.20/09 Dated 13.8.08	M/s. Lanxess (I) Pvt. Ltd, Thane F.N. 01/83/50/532 / AM08/DES-IV RLA F.No. 03/95/40/184 /AM08 Lic No.0310432274 dated 11/6/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008.

Case No. M-224 NC No.20/09 Dated 13.8.08	M/s. Biltube India Ltd, Pune F.N. 01/83/50/217 / AM08/DES-IV RLA F.No. 31/24/40/0017 /AM07 Lic No.3110029088 dated 27/4/2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 13.8.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Core board	640 MT	1. Waste Paper 2. Starch	652.8 MT 26.0 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-225 NC No.20/09 Dated 13.8.08	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/83/50/1621 / AM08/DES-IV RLA F.No. 17/24/40/89 /AM08 Lic No.1710001826 dated 27/11/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008.

Case No. M-226 NC No.20/09 Dated 13.8.08	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/82/50/1490 / AM07/DES-IV RLA F.No. 17/24/40/66 /AM07 Lic No.1710001485 dated 26/12/2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Phenol 4 Moles Ethoxylate (TEXTILE EMULSIFIER PHENOL 4EO)	1 Kg	1. Ethylene Oxide	0.6583 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.12/83 dated 27/6/2007 in case No.14/44/82 ALC-I/2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-227 NC No.20/09 Dated 13.8.08	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/83/50/1178 / AM08/DES-IV RLA F.No. 17/24/40/52 /AM08 Lic No.1710001756 dated 12/09/2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Ceostearyl Alcohol 80 moles Ethoxylate (GASTAL- 3482)	1 kG	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.070 Kg 0.930 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.47/83 dated 27/2/2008 in case No.104/27/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-228 NC No.20/09 Dated 13.8.08	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/83/50/1180 / AM08/DES-IV RLA F.No. 17/24/40/56 /AM08 Lic No.1710001759 dated 12/09/2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008.

Case No. M-229	M/s. Esteem Industries (P) Ltd, Goa
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NC No.20/09 Dated 13.8.08	F.N. 01/83/50/1657 / AM08/DES-IV RLA F.No. 17/24/40/104 /AM08 Lic No.1710001850 dated 30/11/2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Para Octyl Phenol 7 moles Ethoxylate (Colourless clear liquid HLB:12) (APE-O3570(OCTYL PHENOL POLYGLYCOL ETHER) Colourless clear liquid)	1 Kg	1. Para Octyl Phenol 2. Ethylene Oxide	0.400 Kg 0.599 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.47/83 dated 27/2/2008 in case No.78/39/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-230 NC No.20/09 Dated 13.8.08	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/83/50/464 / AM08/DES-IV RLA F.No. 17/24/40/25 /AM08 Lic No.1710001662 dated 5/6/2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
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Esteem-10-BJ Castor Oil Ethoxylate (38 moles) {Product-10-BJ}	1 Kg	1. Ethylene Oxide	0.373 Kg
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The above norms are fixed in supersession of NC decision taken in Meeting No.45/83 dated 13/2/2008 in case No.7/23/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-231 NC No.20/09 Dated 13.8.08	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/83/50/1623 / AM08/DES-IV RLA F.No. 17/24/40/102 /AM08 Lic No.1710001842 dated 29/11/2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Tridecanol 7 moles ethoxylate (Esteem-0813 (ORGANIC SURFACE ACTIVE AGENT))	1 Kg	1. Ethylene Oxide 2. Tridecyl Alcohol	0.612 Kg 0.397 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.47/83 dated 27/2/2008 in case No.74/39/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-232 NC No.20/09 Dated 13.8.08	M/s. Grand Organics (P) Ltd, Goad F.N. 01/83/50/360 / AM07/DES-IV RLA F.No. 17/24/40/16 /AM07 Lic No.1710001349 dated 7/6/2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008.

Case No. M-233 NC No.20/09 Dated 13.8.08	M/s. Grand Organics (P) Ltd, Goad F.N. 01/83/50/1451 / AM08/DES-IV RLA F.No. 17/24/40/78 /AM08 Lic No.1710001790 dated 30/10/2007
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
PG-6 DOT PEG 600 Dioleate (POLYTHYLENE GLYCOL 600 DIOLEATE (PG-6- DOT)	1 Kg	1. Oleic Acid 2. Ethylene Oxide	0.485 Kg 0.454 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.44/83 dated 6/2/2008 in case No.29/32/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-234 NC No.20/09	M/s. Esteem Industries (P) Ltd, Goa F.N. 01/83/50/1453 / AM08/DES-IV
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Dated 13.8.08

RLA F.No. 17/24/40/80 /AM08

Lic No.1710001792 dated 30/10/2007

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
PEG 600 Monooleate (POLYTHYLENE GLYCOL 600 MONOOLEATE (PG-6-MOT)	1 Kg	1. Oleic acid 2. Ethylene Oxide	0.314 Kg 0.686 Kg

The above norms are fixed in supersession of NC decision taken in Meeting No.44/83 dated 6/2/2008 in case No.31/32/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE
Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 20/83-ALC1/2008 **MEETING DATE** : 13.08.2008

1	Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status : Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 10.9.2008.			

Case No.:4/39/83-ALC1/2007

Party Name:STERLING AUXILIARIES PVT

Meet No/Date:20/83-ALC1/2008

Status :Case

2		LTD	13.08.2008	Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 10.9.2008..			

3	Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.9.2008..			

4	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008			

5	Case No.:4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.9.2008..			

	Case No.:3/8/83-ALC1/2008	Partv Name:HITACHI-KK	Meet No/Date:20/83-ALC1/2008	Status:Case
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6		MANUFACTURING CO	13.08.2008	Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 10.9.2008..			

7	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The representative of D/o C&PC (Chem.Div.) stated that they had issued a D/L to firm for further information. Accordingly the case may be re-listed on 10.9.2008..			

8	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 10.9.2008..			

	Case No.:1/12/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Approved
	HQ File :01/83/050/00342/AM09/	RLA File :05/24/040/00157/AM09/	Lic.No/Date:0510221654 05.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/46/2008/Ch.II dated 21.7.2008 and decided to approve this case as under:-			

9	Item of Export	Qty	Item of Import	Qty
	2,2-Azobisisobutyronitrile	1 kg.	1. Acetone Cyanohydrin	1.22 kg
			2. Hydrazine Hydrate 80%	0.448 Kg
			3. Dicumyl Peroxide	0.064 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

10	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 10.9.2008..			

11	Case No.:4/12/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00345/AM09/	RLA File :05/24/040/00139/AM09/	Lic.No/Date:0510221695 06.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008			

12	Case No.:8/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00349/AM09/	RLA File :08/24/040/00171/AM08/	Lic.No/Date:0810072417 09.06.2008	Defer Date:10.09.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008

13	Case No.: 9/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status: Case Deferred
	HQ File :01/83/050/00350/AM09/	RLA File :08/24/040/00172/AM08/	Lic.No/Date:0810072418 09.06.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008			

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Case No.:2/16/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Approved
HQ File :01/83/050/00503/AM09/	RLA File :09/24/040/00113/AM09/	Lic.No/Date:0910034477 01.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 13.8.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Plug Wrap Paper/Plug Wrap Tissue	70.00 MT	1. Wood Pulp 2. Catonic Starch 3. Calcium Carbonate 4. Wrapper/Kraft Paper	67.53 MT 1.297 MT 7.94 MT As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:13.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no application received from RLA. Accordingly the case may be re-listed on 10.9.2008.			

16	Case No.:4/16/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00505/AM09/	RLA File :07/24/040/00145/AM09/	Lic.No/Date:0710058294 02.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.9.2008..			

17	Case No.:6/16/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00507/AM09/	RLA File :03/95/040/00098/AM09/	Lic.No/Date:0310477109 02.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to refer application to MSME. Accordingly the case may be re-listed on 10.9.2008..			

18	Case No.:9/16/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM09/	RLA File :03/94/040/00350/AM09/	Lic.No/Date:0310477142 02.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.9.2008..			

19	Case No.:12/16/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00513/AM09/	RLA File :05/24/040/00225/AM09/	Lic.No/Date:0510223406 04.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008			

20	Case No.:13/16/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00514/AM09/	RLA File :05/24/040/00231/AM09/	Lic.No/Date:0510223407 04.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as there is no application received from RLA. Accordingly the case may be re-listed on 10.9.2008.			

21	Case No.:14/16/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00515/AM09/	RLA File :10/24/040/00047/AM09/	Lic.No/Date:1010030072 07.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.9.2008			

22	Case No.:17/16/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00518/AM09/	RLA File :03/94/040/00244/AM09/	Lic.No/Date:0310477732 07.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as			

there is no application received from RLA. Accordingly the case may be re-listed on 10.9.2008.

23	Case No.:18/16/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM09/	RLA File :10/24/040/00029/AM09/	Lic.No/Date:1010030123 08.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 10.9.2008			

	Case No.:19/16/83-ALC1/2008	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Approved
	HQ File :01/83/050/00520/AM09/	RLA File :03/95/040/00151/AM09/	Lic.No/Date:0310477869 08.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/167/2002/Ch.III dated 6.8.2003 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
1) Unitox 33 (EX) Emulsifier containing : 48% min. Nonyl Phenol Ethoxylate	1 kg.	1. Nonyl Phenol Ethoxylate	0.490 Kg
2) Unitox 60 (EX) Emulsifier containing: 32% min. Nonyl Phenol Ethoxylate Min.	1 Kg	1. Nonyl Phenol Ethoxylate	0.326Kg
3) Unitox 99(EX) Emulsifier containing: 28% Min.	1 Kg	1. Nonyl Phenol Ethoxylate	0.285 Kg

Nonyl Phenol Ethoxylate			
4) Unitox – RN(M) Emulsifier containing: 70% min. Of Nonyl Phenol Ethoxylate	1 Kg	1. Nonyl Phenol Ethoxylate	0.714 Kg
5) Unitox NUN Emulsifier containing: 32% min Of Nonyl Phenol Ethoxylate	1 Kg	1. Nonyl Phenol Ethoxylate	0.326 Kg
6) Unitox – RA(M) Emulsifier containing: 55% min. Of Nonyl Phenol Ethoxylate	1 kg	1. Nonyl Phenol Ethoxylate	0.560 Kg
7) Unitox-CD-253 Emulsifier containing : Nonyl Phenol Ethoxylate 10% Min. & Fatty amine ethoxylate 72% min.	1 Kg	1. Nonyl Phenol Ethoxylate	0.051 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/20/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Approved
HQ File :01/83/050/00633/AM09/	RLA File :08/24/040/00073/AM09/	Lic.No/Date:0810073621 30.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem

Division) forwarded vide their U.O. No. 14010/30/2006/Ch.III dated 14.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Direct Black 170	1 kg.	1. 4,4 Diamino Benzanilide 2. H Acid 3. Aniline Oil 4. Meta Amino Phenol 5. Meta Phenylene Diamine 6. Sodium Nitrite	0.291 Kg 0.409 Kg 0.120 Kg 0.072 Kg 0.072 Kg 0.274 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/20/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Approved
HQ File :01/83/050/00634/AM09/	RLA File :08/24/040/00069/AM09/	Lic.No/Date:0810073628 30.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN)	1 kg.	1) H-Acid 2) Aniline Oil 3) J Acid 4) Meta Phenylene Diamine 4-Sulfonic Acid 5) Sodium Nirite	0.228 Kg 0.348 Kg 0.030 Kg 0.070 Kg 0.150 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	Case No.:3/20/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00635/AM09/	RLA File :05/24/040/00276/AM09/	Lic.No/Date:0510224703 30.07.2008	Defer Date:10.09.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 13.8.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of import item No.1,2,3,6,7,8 & 9 in Export 2. Exact GSM of paper, paper board and binding board 3. Thickness and material of lamination film 4. Material of straight wire Accordingly the case may be re-listed on 10.9.2008.			

28	Case No.:4/20/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00636/AM09/	RLA File :04/24/040/00100/AM09/	Lic.No/Date:0410097655 31.07.2008	Defer Date:10.09.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.9.2008..			

	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
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29	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:10.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 10.9.2008..				

30	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Added
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that written comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 10.9.2008				

31	Case No.:7/20/83-ALC1/2008	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00639/AM09/	RLA File :03/95/040/00377/AM09/	Lic.No/Date:0310480800 01.08.2008	Defer Date:10.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008				

32	Case No.:8/20/83-ALC1/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status:Case Deferred
	HQ File :01/83/050/00640/AM09/	RLA File :03/94/040/00431/AM09/	Lic.No/Date:0310481046 04.08.2008	Defer Date:10.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008				

33	Case No.:9/20/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2008 13.08.2008	Status :Case Deferred
	HQ File :01/83/050/00641/AM09/	RLA File :03/94/040/00373/AM09/	Lic.No/Date:0310481073 04.08.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.9.2008			

Date:21.08.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer